IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH AT HYDERABAD

OA.589/95

dt.6-11-97

Between

Seera Prabhu Sankara Satya Vara Nagesh : Applicant

and

1. Supdtg. Engineer Vizag Central Circle Central PWD Circle Office Murali Nagar Near Birla Company Visakhapatnam 500 007

2. Executive Engr. CPWD. Circle Office Murali Nagar, Near Birla Co. Visakhapatnam

: Respondents

Counsel for the applicant

: N. Ramamehan Rae Advecate

Counsel for the respondents

:NV Raghava Reddy

CGSC

CORAM

HON. MR. R. Rangarajan, Member (Admn.)

Hen. Mr. B.S. Jai Parameshwar, Member (Judl.)

dt.6-11-97

Order

Oral order (per Hen. Mr. B.S. Jai Parameshwar, Member (Judl)

Heard Sri Siva for Sri N.Ramamehan Rae, learned counsel for the applicant and Sri N.V. Raghava Reddy, learned counsel for the respondents.

- 1. The applicant claims to have worked as Typist in the effice of the respondents on daily rate basis with errect from 9-5-1988. It was submitted that he was pied Rs.20 per day and subsequently daily wages were increased to Rs.30/- per day and further enhanced to Rs.41/- per day. The applicant further submits that he was orally terminated by the Respondents during November, 1990. Hence he has filed this OA for a direction to the respondents to regularise the services of the applicant in Group-C post as Typist withwall consequential benefits and declare the action of the respondents in terminating the service as illegal and arbitrary.
- 2. The respondents have filed their counter stating that the applicant was engaged periodically and he had not completed 240 days owing to ban and he was also disengaged from service in 1990. Hence the applicant has not has no right to ask for regularisation in Group-C.
- 3. During the course of arguments, the learned counsel for the respondents relied upon the decision of the Tribunal in OA.587/91 dated 14-2-1994. The said OA was decided relying upon the observations made in OA.1589/93. Both the sides agree that similar direction may be given in this OA also. Hence, the following direction is given:

"As regards appointment to a Group-C post, it has to be done in accordance with the relevant recruitment rules and it

is open to the applicant to apply for such a pest. can be engaged only if he meets with the specifications laid down in the recruitment rules. However, as regards his engagement in a Group-D pest, the respondents shall consider the case of the applicant for such engagement either en a Casual basis, er, en a Regular basis in accerdance with the instant scheme/Rules and in preference to juniors and

The OA is disposed of. No costs.

(B.S. Jai Parameshwar)

Member (Judl.)

6. 1187

(R. Rangarajan) Member (Admn.)

Dated: Nevember 6, 97 Dictated in Open Court

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DA.58**0/9**5

Copy to:-

- 1. The Supdtg. Engineer, Vizag Central Circle, Central PWD Circle Office, Murali Nagar, Near Birla Company, Visakhpatnam.
- 2. The Executive Engineer, CPWD, Circle Office, Murali Nagar, Near Birla Co. Visakhapatnam.
- 3. One copy to Mr. N.Ramamohan Rao, Advocate, CAT., Hyd.
- 4. One copy to Mr. N.V.Raghava Reddy, Addl.CGSC., CAT., Hyd.
- 5. One copy to Mr. BSJP M(J); CAT., Hyd.
- 6. One copy to D.R. (A), CAT., Hyd.
- 7. One duplicate.

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CHECKED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD

THE HON'BLE SHRI R.RADRARADAN : M(A)

A ND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :

Dated: 6/11/97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in 589 /95

Admitted and Interim Directions Issued.

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Disposed of with Directions

Dismissed as withdrawn Dismissed for Default Ordered/Rejected No order as to costs.

YLKR

II Court

केन्द्रोय प्रशासनिष् वैधिकरण Control Adminis**र्विध**vo Itibunal डेप्पन /DESPATCH

20.NOV 1997

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